

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Scheme for fencing/flood lighting of International Border in Jammu Sector was sanctioned on 28th March, 1995.

(b) An expenditure of Rs. 17.72 crores was incurred but the work had to be stopped in July, 1995 due to heavy firing from Pakistan side.

(c) The matter regarding re-starting fencing work of International Border in Jammu sector is under active consideration of the Government but no time schedule has been finalised.

(d) On the Indo-Pak border, fencing/flood lighting has been taken up in Punjab and Rajasthan and the position is as under :

PUNJAB : In Punjab fencing/flood lighting work of 451 Kms./465 Kms. was started in May, 1988 and completed in November, 1993. The entire border except certain gaps which could not be taken up due to being riverine/low lying area, was fenced/flood lit.

RAJASTHAN : Out of total border of 1035 Kms. fencing/flood lighting has been completed in 720 Kms./739 Kms. Further fencing/flood lighting in 312.60 Kms. has also been sanctioned. It will be completed by 31st December, 1999 in three phases. The balance border with shifting sand dunes is also being fenced with a special type of fencing.

Shrimp Farming

558. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether restrictions have been imposed on shrimp farming along the coastal belt; and

(b) if so, the details thereof ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) The Hon'ble Supreme Court in its judgment delivered on 11.12.96 has imposed certain restrictions on shrimp farming along the coastal belt. The judgment inter alia states that :

(i) The Central Government shall constitute an authority under Section 3(3) of the Environment (Protection) Act, 1986 and shall confer on the said authority all the powers necessary to protect the ecologically fragile coastal areas, sea shore, water front and other coastal areas and specially to deal with the situation created by the shrimp culture industry in the coastal States, Union Territories. The authority so constituted by the Central Government shall

implement 'the Precautionary Principle' and 'the Polluter Pays Principle'.

(ii) No shrimp culture pond can be constructed or set up within the Coastal Regulation Zone (CRZ) except farms- practising traditional and improved traditional types of technologies in the coastal low lying areas. This shall be applicable to all seas, bays, estuaries, creeks, rivers and backwaters.

(iii) All aquaculture industries/shrimp culture industries/shrimp culture ponds operating/set up in the coastal regulation zone as defined under the CRZ Notification shall be demolished and removed from the said area before March 31, 1997.

(iv) No aquaculture industry/shrimp culture industry; shrimp culture ponds shall be constructed/set up within 1000 meter of Chilka Lake and Pulicat Lake (including Bird Sanctuaries, namely, Yudurapattu and Nelapattu).

(v) Agricultural lands, salt pan lands, mangroves, wet lands, forest lands, land for village common purposes and land meant for public purposes, shall not be used/converted for construction of shrimp culture ponds

(vi) Aquaculture industry/shrimp culture industry/shrimp culture ponds other than traditional and improved traditional may be set up/constructed outside the Coastal Regulation Zone with prior approval of the 'authority'.

(vii) The authority, in consultation with expert bodies like National Environmental Engineering Research Institute (NEERI), Central Pollution Control Board, respective State Pollution Control Boards shall frame scheme/schemes for reversing the damage caused to the ecology and environment by pollutions in the coastal States/Union Territories.

Fishing Potential on Gujarat Coastal Areas

559. SHRI SANAT MEHTA :
SHRI B.K. GADHVI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have taken steps to update the techno-feasibility studies on potential landing sites for fish on the coast of Gujarat;

(b) if so, when the study was done;

(c) the names of potential fish landing sites that have been studied in the Gujarat State; and

(d) details of the economic potential of each such site ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (d) The Central Institute of Coastal Engineering for Fishery (CICEF), Bangalore had initially conducted studies during 1978-81 for identification of suitable sites for preparation of Master Plan for the development of fishing harbours and fish landing centres on the Indian Coast, including the coast of Gujarat. In August, 1996, the CICEF in collaboration with

the State Government of Gujarat, have again carried out pre-investment studies on probable fishing harbours and landing sites and short listed the following sites for carrying out detailed techno-economic studies including model studies, wherever necessary. As per pre-investment studies, the data on economic potential of the proposed fishing harbours and fish landing centres is summarised as follows :

Sites proposed for inclusion in the Master Plan	District	Number of vessels in operation	Annual landings (1994-95) (tonnes)	Value of landings (Rupees in lakhs)	Fishermen population	Active Fishermen	Fishing villages covered
<i>I. Fishery Harbours</i>							
1. Rupen	Jamnagar	1031	15700	1848.83	10000	7000	N.A.
2. Mangrol Bara	Junagadh	234	1631	192.07	1631	495	1
3. Dholai	Valsad	1500	5996	706.09	11996	4265	7
4. Umbergaon	Valsad	1000	10980	1293.00	16683	7441	9
<i>II. Fish Landing Centres</i>							
1. Madhavpur	Junagadh	450	1909	224.80	1792	595	1
2. Sutrapada	Junagadh	287	1553	182.88	2994	497	1
3. Dhamlej	Junagadh	450	1627	191.60	2080	643	1

Identification of Border Problem

560. SHRI CHITTA BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a high level official's Conference of the Union Government and Government of West Bengal was held recently during 1997 in Calcutta to discuss the problems arising out of the border fencing of the border districts of West Bengal and construction of the border roads;

(b) if so, the problems identified thereat; and

(c) the steps taken to resolve the problems discussed in the conference ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) Problems in respect of land acquisition under Act I and problems of payment of final compensation of land acquired under Act II were identified and discussed.

(c) Action plan for finalising land acquisition under specific time frame has been worked out and the concerned authorities have been instructed to adhere to it.

Sea Turtles

561. SHRI AYYANNA PATRUDU :
SHRI T. GOPAL KRISHNA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the nesting of a variety of sea turtles in Orissa coast is being disturbed by the projects of Defence Research and Development Organisation;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (c) The Defence Research and Development Organisation (DRDO) has established an Interim Test Range, at Chandipur in Bhadrak District of Orissa. The project has been cleared under the Forest (Conservation) Act, 1980 subject to the following conditions/safeguards to ensure safety of sea turtles :

(i) No felling of trees will be done inside the